

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. †3813
TO BE ANSWERED ON 03.01.2018**

Promotion of Sports

**†3813. SHRI KRUPAL BALAJI TUMANE:
SHRI VIRENDER KASHYAP:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has any scheme/programme to promote sports among rural youths in the country and if so, the details along with the achievements thereof;

(b) if not, whether the Government proposes to introduce any such program/ scheme to encourage participation of rural youth in sports and if so, the details thereof;

(c) whether the Government has any scheme/plan to encourage and promote rural sports in the rural areas and if so, the details thereof;

(d) whether the Government has increased budgetary allocation for such activities and if so, the details thereof, State/ UT-wise particularly hilly areas; and

(e) whether the Government gives preference in providing government jobs to the medal winners and if so, the details thereof including the number of players given the jobs since 2014?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS & SPORTS
{COL. RAJYAVARDHAN RATHORE (RETD.)}**

(a) & (b) 'Sports' is a State subject and promotion of sports in the country, including promotion of Sports among rural youth and promotion of rural sports in rural areas is primarily the responsibility of

the State Government concerned. The Central Government complements/supplements the efforts of the State Governments and the National Sports Federations (NSFs).

Sports Authority of India (SAI), an autonomous organization under the aegis of the Ministry of Youth Affairs & Sports, is running several sports promotional schemes across the country to identify talented sports persons in the age group of 8-25 years and nurture them to excel at national and international competitions. Many of the sports persons identified under SAI Sports Promotional Schemes belong to the rural, tribal, backward, coastal and inaccessible hilly areas of the country and are provided with training facilities in the form of expert sports coaches, requisite playing facilities, boarding & lodging, sports kit, competition exposure, educational expenses, medical/insurance and stipend as per the approved norms.

(c) & (d) The Khelo India Scheme implemented by this Ministry provides for promotion of sports in the entire population including among youth of rural & hilly areas. Also, the scheme has a dedicated vertical, viz., Promotion of rural and indigenous/tribal games which provides for financial assistance to NSFs / Non Government Organizations (NGOs) etc for promotion of sports in the country including rural and hilly areas. Under this vertical various NSFs have been provided financial assistance to hold competitions in various parts of the country including those in rural areas. During 2018, a total number of 36 such competitions / exhibition events had been held. It is a demand driven scheme and State/UT-wise allocation is not made.

(e) Government jobs are provided to the medal winners as per the orders of Department of Personnel & Training (DoPT). Relevant provisions are given in the Annexure.

Meritorious sportspersons are recruited by various Ministries / Departments / Public Sector Undertakings / autonomous organizations under Government of India in accordance with the prevailing rules on the subject. This Ministry does not maintain any statistics on the number of sportspersons so recruited.

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF THE LOK SABHA UNSTARRED QUESTION NO. †3813 FOR 03.01.2018 ASKED BY SHRI KRUPAL BALAJI TUMANE AND SHRI VIRENDER KASHYAP, MPs, REGARDING PROMOTION OF SPORTS

Annexure

Relevant provisions regarding recruitment of Sportspersons in Government of India

A. RECRUITMENT

I. Eligibility

- a) Appointments under these orders can be made of sportspersons considered meritorious with reference to the following criteria:
- i. Sportsmen who have represented a State or the country in the National or International competition in any of the games/sports mentioned in these instructions.
 - ii. Sportsmen who have represented their University in the Inter-University Tournaments conducted by the Inter-University Sports Boards in any of the sports/games specified in these instructions, as amended from time to time.
 - iii. Sportsmen who have represented the State School Teams in the National Sports/games for schools conducted by the All India School Games Federation in any of the games/sports mentioned in these instructions.
 - iv. Sportsmen who have been awarded National Awards in Physical Efficiency under the National Physical Efficiency Drive.
- b) No such appointments can be made unless the candidate is, in all respects, eligible for appointment to the post applied for, and in particular, with regard to age, educational or experience qualifications prescribed under the Recruitment Rules applicable to the post, except to the extent to which relaxations thereof have been permitted in respect of class/category of persons to which the applicant belongs.

II. Posts to which applicable

- a) Appointment of meritorious sportspersons can be made to any post in Group 'C' or erstwhile Group 'D', which under the Recruitment Rules applicable thereto, is required to be filled by direct recruitment, otherwise than through the Union Public Service Commission;
- b) No such appointment shall be made to any post in Group 'A' or Group 'B', by direct recruitment;
- c) A meritorious sportsperson can be considered for appointment under sub para a) above, notwithstanding the fact that he is already in service of the Government;

- d) In making appointments to any post under the Government by promotion, no preference shall be given to meritorious sportspersons though that fact may be taken into consideration in assessing the overall merit.

III. Extent of such recruitment

- a) Ministries/Department of Government of India can recruit meritorious sportsmen in any year in relaxation of the recruitment procedure, to the extent that these including all other reservations under existing orders do not exceed 50% of the total number of vacancies proposed to be filled by direct recruitment.
- b) For the purpose of making appointment of meritorious sportsmen, the appointing authorities may at their discretion notify to the Staff Selection Commission, in all case where the recruitment to the posts have been entrusted to that Commission, vacancies reduced by upto 5% thereof and may fill such vacancies so held by appointing meritorious sportsmen subject to the overall limitations mentioned in sub-para (a) above.

IV. List of sports which qualify for appointment of meritorious sportspersons

S. No.	Name of the Sport	S. No.	Name of Sport
1.	Archery	2.	Athletics (including Track and Field events)
3.	Atya-Patya	4.	Badminton
5.	Ball-Badminton	6.	Basketball
7.	Billiards and Snooker	8.	Boxing
9.	Bridge	10.	Carrom
11.	Chess	12.	Cricket
13.	Cycling	14.	Equestrian Sports
15.	Football	16.	Golf
17.	Gymnastics (including Body Building)	18.	Handball
19.	Hockey	20.	Ice-Skiing
21.	Ice-Hockey	22.	Ice-Skating
23.	Judo	24.	Kabaddi
25.	Karate-DO	26.	Kayaking and Canoeing
27.	Kho-Kho	28.	Polo
29.	Powerlifting	30.	Rifle Shooting
31.	Roller Skating	32.	Rowing
33.	Soft Ball	34.	Squash
35.	Swimming	36.	Table Tennis
37.	Taekwondo	38.	Tenni-Koit
39.	Tennis	40.	Volleyball
41.	Weightlifting	42.	Wrestling
43.	Yatching		

V. List of authorities competent to award certificates on eligibility for recruitment of sportspersons

S. No.	Competition	Authority awarding Certificate
1.	International Competition	Secretary of the National Federation of the Game concerned.
2	National Competition	Secretary of the National Federation or Secretary of the State Association of the Game concerned.
3	Inter-University Tournaments	Dean of Sports or other officer in overall charge of sports of the University concerned.
4	National/Sports/Games for Schools	Director or Additional/Joint or Deputy Director in overall charge of sports/games for Schools in the Directorate of Public Instructions/Education of the State.
5	Physical Efficiency Drive	Secretary or other Officer in overall charge of Physical Efficiency in the Ministry of Education & Social Welfare Government of India

VI. Order of preference

- a) First preference to those candidates who have represented the country in an International Competition with the clearance of the Ministry of Youth Affairs and Sports.
- b) Next preference may be given to those who have represented a State/U.T. in the Senior or Junior level national Championships organized by the National Sports Federations recognized by Ministry of Youth Affairs & Sports or National Games organized by Indian Olympics Association and have won medals or positions upto 3rd place. Between the candidates participating in Senior and Junior National Championships/games, the candidates having participated and won medal in Senior National Championship should be given preference.
- c) Next preference may be given to those, who have represented a University in an Inter-University competition conducted by Association of Indian Universities/Inter University Sports Board and have won medals or positions upto 3rd place in finals.
- d) Next preference may be given to those who have represented the State Schools in the National sports/games for Schools conducted by the All-India School Games Federation and have won medals or positions upto 3rd place.
- e) Next preference may be given to those, who have been awarded National Award in physical efficiency under National Physical Efficiency Drive.
- f) Next preference may be given to those who represented a State/Union Territory/University/State Schools Teams at the level mentioned in categories (b) to (d) but could not win a medal or position, in the same order of preference.

Note 1: In the event of tie those who have secured a higher position or won more than one medal may be given the preference.

Note 2: Participation in individual and team event/item may be given the same preference.

Note 3: No preference may be given for winning more than one medal/position.

Note 4: In case of any doubt about the status of a tournament, the matter will be decided by the Department of Personnel & Training in consultation with Ministry of Youth Affairs & Sports.

VII. Relaxation in age limit for recruitment

- a. The categories of sportsperson specified in para A.I.(a) of these instructions may be allowed relaxation in upper age limit upto a maximum of 5 years(10 years in case of those belonging to Schedule Castes and Schedule Tribes) for the purpose of appointment to posts specified earlier in these instructions.
- b. This concession will be available only to those sportspersons who satisfy all other eligibility conditions relating to educational qualifications etc. and furnish a certificate in the form and from an authority prescribed in these instructions.
